

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-126

114/252/ND)/2020

IN THE MATTER OF:

Pr. Commissioner of Income tax-5

...APPELLANT

Vs.

ROC & Ors. (Kairaus Software (P) Ltd

....RESPONDENT

SECTION

U/s 252

Order delivered on 11.12.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC :

For the Respondent : Ms. Mitika AROC

For the Intervener :

ORDER

Counsel for the Appellant/Income tax Department is present. It is submitted that the Application was filed before the Pandemic.

The service was affected through Speed Post but the same has been returned and prayed for a direction to complete the service through substituted service. The applicant may affect the notice by making the publication in the leading two Newspapers, one in English and other in Vernacular having wide circulation in the area where the Registered office of the Company is situated and to file the proof of service along with an affidavit on or before the next date of hearing.

List the matter on 09.3.2021.

Sd. _____
(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

Sd. _____
(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Swgpt